

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 562 of 2020 in IA 782 of 2019 in CP(IB) 172/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.02.2021**

Name of the Company: Jaihind Projects Ltd & Anr
V/s
Parthiv Parikh RP of Jaihind Projects Ltd
& Ors
Section 60(5) of IBC r.w Rule 11 of NCLT rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

(Through Video Conferencing)

Advocate, M. Salil M. Thakore is present on behalf of the applicant. Advocate, Mr. Arjun Sheth is present on behalf of respondent no.1 and PCS, Mr. Anuj Kumar Solanki is present on behalf of respondent no.3

Advocate, Mr. Raheel Patel is present on behalf of respondent no. 2 is requesting time to file reply.

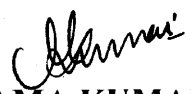
The prayer is allowed.

The respondents, who have not filed their reply, are at liberty to file reply within two weeks, by serving an advance copy to the other side.

List the matter on 01.03.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 4th day of February 2021